

	Updated on Date -02.04.2026									
	CIRP of M/s SRS Real Infrastructure Ltd (Under CIRP vide NCLT order dated 16.08.2022)									
	Provisional Verification of claims of various categories of Creditors received till 02.04.2026									
	Updated Version of CoC reconstituted as on 02.04.2026									
		Claim Filed (Rs)			Claim Accepted (Rs)					
No of claimant	Particulars	Principal Amt (Rs)	Interest & Other Charges (Rs)	Total Amt (Rs.)	Principal Amt (Rs)	Interest & Other Charges (Rs)	Total Amt (Rs.)	Under verification/Rejected	Voting in CoC	Remark
12	Form C - Financial Creditors	5,152,175,187	4,715,348,884	9,867,524,071	4,491,281,618	2,390,465,146	6,881,746,764	2,985,777,307	87.76%	
537	Form CA - Financial Creditors in a class (Allottees)	1,076,479,577	768,831,587	1,845,311,164	650,094,201	309,716,351	959,810,552	885,500,612	12.24%	
22	Form B - Operational Creditors	18,506,699,914	4,292,475,027	22,799,174,941	17,435,679,959	4,212,597,605	21,648,277,564	1,150,897,377	NA	
2	Form D - Employee	4,942,152	-	4,942,152	-	-	-	4,942,152	0	
0	Form F- others	-	-	-	-	-	-	-	-	
573	Grand Total	24,740,296,830	9,776,655,498	34,516,952,328	22,577,055,778	6,912,779,102	29,489,834,881	5,027,117,447	100.00%	
	Notes to the claims Verification in the CIRP of M/s SRS Real Infrastructure Ltd as per IBC Laws									
1	The above summary is based on the claim form filed by the claimants in the CIRP of M/s SRS Real Infrastructure Ltd									
2	In that said CIRP, the books of accounts has not be handed over. The suspended director are in Jail. Assets are attached by ED/Eow. Hence the claims have provisionally been verified based on the claims & its supported documents. The final amt of verified claim can be increased or decreased.									
3	Separate list has been prepared for the (i) people who have shared their registry and seeking exclusion of assets and (ii) list of people who have not filed claim in Form CA but seeking the units. Please refer them sepatately									
4	Hon'ble NCLT Chandigarh vide order dated 07.10.2025 and 01.12.2025 has given sepecific directions to unitholders/homebuyers to submit the document and payment proofs. Some of unitholder/homebuyers of Project (i) SRS Tower, (ii) SRS Westend, Manjhawali, and (iii) SRS Pearl Tower, have filed appeal before Hon'ble NCLAT against the said orders. Hon'ble NCLAT has stayed the further actions in pursuance of abvoe orders till Hon'ble NCLT finally dispose the matter. The final treatment of the respective unit-holder/homebuyers shall depend upon the outcome of the above appeal.									
5	That the claims/conveyance deed/other documents filed before the RP on directions of Hon'ble NCLT order dated 07.10.2025 and 01.12.2025 has been considered in the present list, however is being under verification due to pendency of the documents.									
6	The above Committee of Creditors (CoC) has been prepared based on the claims received till 16.02.2026. Some of the claims or part of the claims, are under verification due to pendency of the documents. Such claims shall be verified in the updated version of above CoC based on the verification.									
7	Various financial creditors in class (i.e. Homebuyers) has filed their claims with different rates of interest and penalty. In this regard, it is clarified that if any rate of interest or penalty amount is not agreed in builder buyer agreement (BBA), then as per regulation 16A of IBBI (CIRP) Regulations, 2016, a simple interest @ 8% per annum shall be accepted for the claims. Penalty has been allowed as per the respective agreements.									
8	A nominal amount of Rs. 1 has been provisionally accepted for the homebuyers where: (i) payment has been made as per respective contract (ii) possession has been given by the ex-management (iii) andsuch homebuyers is occupying the respective unit. Please note that the said acceptance is provisionally based on the documents given by the respective homebuyer which shall be verified from the information available and shall be subject to avoidable transactions under IBC.									
9	Apart from the claims mentioned in the list of creditors, there are many claimants who had shared the documents but not submitted the claims in respective forms as per IBBI (CIRP) Regulations, 2016 and the requirement of filing the claim form is already communicated to the claimants; such names are not included in this list.									
10	My team has tried to consider all the provided documents, kindly contact cirp.srsreal@gmail.com in case of any issue.									

	END OF REPORT
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Annexure - 1

Name of Corporate Debtor - SRS Real Infrastructure Limited : Date of Commencement of CIRP- 16.08.2022 : Updated List of Creditors as on 02.04.2026

List of Secured Financial Creditors belonging to Class of Creditors - Allotees
(Amt in Rupees)

Sl no.	Name of Claimant	Details of Claim Received		Details of Claim Admitted					Amt of contingent claim	Amt of mutual Dues that may set off	Amt of claim not admitted (Rs.)	Amt of claim under verification	Remark if any
		Date of receipt	Amt Claimed (Rs)	Amt of claim admitted (Rs)	Nature of Creditor	Amt Covered by Guarantee	Whether related ?	% of Voting in CoC					
NIL													
Total		0	0	0	0	0	0	0.00%	0	0	0	0	0